THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHKHAR MURTHY): (a) A financial sector development loan has been negotiated with the World Bank. It includes a capital restructuring component for augmenting

the capital of six nationalised banks.

(b) Nationalised banks, including the six banks refer! ed to above, have received capital contribution frpn* Government in 1993-9.4 and 1994-95 from its budgetary resources, as indicated below:

	-:	. — —				
Year				No. of b	anks	Amount of capital contribution (Rs. in crores)
1993-94		·	_ 4 .		19	5700,00
1994-95 (so far)			,		13	4362.54

(c) Does not arise.

Pending cases of United Bank of India

249. SHRI GHUFRAN AZAM:, Will the Minister of FINANCE be pleased to state:

- (a) whether the United Bank of, India Headquarters has not taken any decision on the pending applications of widows whose husbands died in harness long time back;
- (b) whether the United Bank of India neither made any effort to offer employment to sons and daughters of those employees who died in harness;
- (c) if so, the facts and details thereof; and
- (d) what immediate efforts are being made by the United Bank of India to offer employment to those applicants?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (d) United Bank of India has reported that under the bank's Died in Harness' Scheme, employment is offered to the dependant of the deceased employee on compassionate

grounds and normally such cases are given effect to iuter completion or procedural formalities which lake mound three months. Under the scheme, employment is offered to widow, of the deceased employee irrespective of the fact that her son or daughter is already employed in the bank. In case the widow is not willing to accept the offer, her son or daughter is offered employment in the bank on her recommendation provided no other son or daughter is employed in the bank. The bank has further reported that there is no pending case for compassionate appointment beyond three months, with the bank.

Setting up of Spridal recovery tri-bunate

250. SHRI DIPANKAR MUKHERJEE: SHRIMATI CHANDRA KALA PANDEY:'

Will the Minister of FINANCE be pleased to refer to Unstarred Question 1983 given in the Raiya Sabha on 20th December, 1994 and state:

- (a) how many Special Recovery Tribunals have been set up so far for recovery of Banks dues:
- (b) how many cases have been sent by the Banks to the Special Recovery

Tribunals and amount involved therein;

- (c) how many cases have been dis posed of by the Special Recovery Tribunals and the amount involved therein:
- (d) what is die percentage of amount so far disposed of in terms of total Non-Perfonning Advances of the Banks as a whole:
- (e) the steps taken by Government to make the Tribunals effective; and
- (f) what is the estimated time-frame for disposal of cases regarding all the Non-Performing Advances of the Banks by the Special Recovery Tribunals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) Five Debts Recovery Tribunals at Calcutta, Bangalore, Ahmedabad, Jaipur and Delhi and one Appellate Tribunal at Bombay have been set up so far.

- (b) to (d) Information from Debts Recovery Tribunals is being collected and will be laid on the Table of the House.
- (e) and (f) To make the Tribunals effective, it has been provided in Sub-section (8) of Section 19 of the Act itself that the applications made to the Tribunals under sub-section H) of Section 19 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 shall be dealt with by it as expeditiously as possible and endeavour shall be made by it to dispose off the applications' finally within six months from the date of, receipt of the application.

Production of Coin Blanks of Salem Steel plant

- 251. SHRI JIBON. ROY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Finance Ministry are procuring orders from abroad for Coin Blanks;
- (b) whether it is also a fact that the indigenous technology is available for producing Coin Blanks at Salem Steel plant; 'and
- (c) if so, the reasons for importing the Com Blanks?'

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) The requirement of coin banks is met through indigenous sources as well as by importing coin blanks. Indigenous sources 3inter-alia, include supply by Salem Steel Plant.

Customs Duty Fint Buttons

- 252. SHRI JIBON ROY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the customs duty of Flint Buttons has been reduced to 65 per cent from 105 per cent;
 - (b) if so, the reasons therefor;
- (c) whether it is fact that a proposal had come from Industry Ministry for restoration of customs duty of Flint Buttons:
- (d) if so, the reaction of his Minis-. try thereto; and
- (e) what steps are being taken by Government in the matter?